

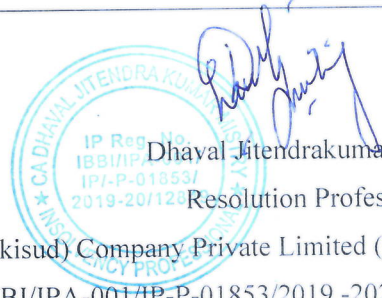
FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
GVK COAL (TOKISUD) COMPANY PRIVATE LIMITED (IN CIRP)
(COAL MINING)

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor along with PAN/CIN/LLP No.	GVK COAL (TOKISUD) COMPANY PRIVATE LIMITED CIN: U10101TG2005PTC047275
2.	Address of the registered office	156-159, Paigah House, Sardar Patel Road, Secunderabad, Hyderabad, Hyderabad, Telangana, India, 500003.
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Not Applicable as there is no immovable property with the Corporate Debtor
5.	Installed capacity of main products / services	Not Applicable
6.	Quantity and value of main products /services sold in last financial year	There is no business operation in last 5 years.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The required details can be obtained by sending an Email at: cirp.gvktokisud@gmail.com after submitting the confidentiality undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility for resolution applicants under section 25(2)(h) of the Code and can be obtained by sending an Email at: cirp.gvktokisud@gmail.com
10.	Last date for receipt of expression of interest	24.08.2026
11.	Date of issue of provisional list of prospective resolution applicants	28.08.2026
12.	Last date for submission of objections to provisional list	02.09.2026
13.	Date of issue of final list of prospective	07.09.2026



	resolution applicants	
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	10.09.2026
15.	Last date of submission of resolution plans	12.10.2026
16.	Process email id to submit Expression of Interest	cirp.gvktokisud@gmail.com
17.	MSME Status	NOT REGISTERED



Dhaval Jitendrakumar Mistry,
Resolution Professional of
GVK Coal (Tokisud) Company Private Limited (in CIRP)
Regn No.: IBBI/IPA-001/IP-P-01853/2019 -2020/12849

AFA valid till 30-Jun-27

Reg. Add: 9-B, Vardan Complex, Near Vimal House, Lakhudi Circle,

Navrangpura, Ahmedabad, Gujarat, 380009

Email – cadhavalmistry@yahoo.com

Date: 08.08.2026

Place: Ahmedabad



ADITYA BIRLA CAPITAL

HOME LOANS

Regd Office: Indian Rayon Compound, Veraval, Gujarat - 362 266 | T: +91 2243567100 | (Toll free) 1800 270 7000 | C: +91 2243567100 | h: homefinance.adityabirlacapital.com

Branch Office - 3rd Floor, Vamsirams's Jyothi Prime, Unit No-303-304, Municipal No-6-3-251/7/162, Post office Road, above SBI Bank, GVK one Back side, Banjara Hills, Hyderabad, Telangana 500034

APPENDIX IV

[See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002]

Possession Notice (for Immovable Property)

Whereas, The undersigned being the authorized officer of **Aditya Birla Housing Finance Limited** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued a **demand notice dated 06/05/2026 calling upon the borrowers PITTALA THRIVENI & PITTALA MALLESH mentioned in the notice being of Rs. 12,58,433 /- (Rupees Twelve lacs Fifty Eight thousand and Four hundred thirty three Only)** within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act. read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **this 05th day of August of the year, 2026.**

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Aditya Birla Housing Finance Limited** for an amount of **Rs. 12,58,433 /- (Rupees Twelve lacs Fifty Eight thousand and Four hundred thirty three Only)** interest thereon. Borrowers attention is invited to the provisions of Sub-section 8 of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All That Piece And Parcel Of H.No.3-87A5, Total Area 299.44 Sq. Yrds. Built Up Area 376.16 Sq Fts Rcc And 341.54 Sq Fts Tin Shed, On Ground Floor, Situated At Vengalipet Shivar, Pegadapally Mandal, Under The Limits Vengalipet Gram Panchayati, Karimnagar, Pegadapalle, Jagtial, Telangana, 505532 And **Bounded As:** East: Open Place Of Pittala Bheemaih, West: House Of Pittala Ravi, North: Road, South: Open Place Of Chilikula Narayana

Date: 05.08.2026 **Authorised Officer**

Place: KARIMNAGAR **Aditya Birla Housing Finance Limited**



ARM Branch, #27-33-40, 1st Floor, Gudavallivari Street, Besant Road Cross, Governor pet, Vijaywada-02. Ph: 9840037314

email: cs8332@pnbn.co.in ;

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorized Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower(s) and guarantor(s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

BO: Punjab National Bank, Station Road, Guntur (019500): Name of the Borrower / Total dues to the bank: M/s. Krishnaveni Seeds (A/C.No.0195008700010614, 019500IB00010285, 019500IL00000145, 019500IL00000783 & 019500PD00004564), D.No.19-98, Near Clock Tower, Chilakaluripet-522616. Represented by his Prop: Somapalli Nageswara Rao & Guarantors: 1.Somapalli Pushpalatha, D.Ramachandrudu, D No 22 -1410, Maddi Malliah St Chilakaluripet Gnt Dt, Guntur-522616. 2.Chेरukuri Tirupatiahai, 25-313/1, Subbaiah Thota,Chilakaluripeta,Guntur-522616. Demand Notice dated : 31-05-2022 for the total dues to the Bank as on 31-07-2026 is Rs.3,07,80,086/- + further interest & other charges thereon from 01.08.2026. minus recoveries effected after the date of demand notice, till final payment. Date of Symbolic Possession : 08-08-2022.

Last Date for payment of EMD: on or before 24-08-2026 up to 3.00 PM

Date and time of E-Auction: 24-08-2026 between 11.00 AM to 04.00 PM

Description of the Immovable Properties Mortgaged/ Owner's Name (mortgagers of property(ies))

Property in the name of Shri Devi Reddy Ramachandrudu S/o. Devi Reddy Venkata Ramaiah vide Doc. No. 5173/2006 dated 06.11.2006: All that part and piece of vacant land situated at Narsaraopet Registration dist, Chilakaluripeta sub district Ilakha, Pasumarru village panchayat are an extent of 169.40 Sq yds or 141.61 sq mtrs site out of Ac 4.14 cents in D.No.786/B2, Ac 1.91 cents in D.No 786/C2 and D.No 786/C2 in total Ac 15.61 cents of pasumarru village. **Boundaries:** East: Site of B Kotamma and others - 29 ½ links, South: Site sold by SV Subba Rao to others - 117 ½ links, West: 30 links with bazaar - 29 ½ links, North: Site of Pathan Adam Ali - 119 ½ links.

Reserve Price: Rs.8.70 Lakhs; Earnest Money Deposit(EMD): Rs.0.87 Lakhs; Bid Increase amount: Rs.25,000/-

Details of the encumbrances known to the secured creditors : As Per Bank Records there is no Encumbrances

TERMS AND CONDITIONS:

The Sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions:

- The Properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS"
- The particulars of Secured Assets specified in the Schedule herein above have been stated to the best of the information of the Authorized officer, but the Authorized Officer shall not be answerable for any error, misstatement or omission in the proclamation.
- The sale will be done by the undersigned through e-auction platform provided at the website <https://BAANKNET.COM> on 28.08.2026 from 11.00 AM to 04.00 PM .
- For detailed term and conditions of the sale, please refer <https://BAANKNET.COM> & www.pnbindia.in

STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002

Date : 07-08-2026 **Sd/- Authorized Officer**

Place : Vijayawada **Punjab National Bank**



PRUDENT ARC LIMITED

Registered & Corporate Office: 611, D Mall, Plot No. A-1, Netaji Subhash Place, Pitampura, New Delhi-110 034. Tel: +91-11-45320000 | Email id: info@prudentarc.com

CIN: U74900DL2011PLC225445

SALE NOTICE

A notice is hereby given that the following Borrower(s) and (Co-borrower) have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as Non-Performing Assets (NPA). The notices were issued to them under Section 13(2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but they have been returned unserved and as such they are hereby informed by way of this public notice.

Sr. No	Name of the Borrower / Loan Account	Details of Properties / Address of Secured Assets to be Enforced	Date of Notice	Date of NPA	Amount outstanding (As on the date of notice)
1	DJ RASHYABABU MIKE & LIGHTING UGONGMS0000039 692	Survey No 598, Door No 12-87 Total area 1089 Sq feets or 121 Sq Yards ACC Property situated at in Pedaganjam, Chinaganjam Mandal, Bapatla District. Bounded By: North : Property Belongs To Choppavarapu Paul South : Executant Remaining Site East : Panchayathi Road West : Property Belongs To Pala-parthi Koteswara Rao And Others.	13-07-2026	01-08-2025	Rs.10,83,260 (06/07/2026)
2	E GOPIKRISHNA DRY FRUITS CENTER / UGR- MDMS0000068271	An extent of 410.38 Sq.Yds. i.e., 343.12 Sq.mtrs. with North facing RCC Building situated at Door No: 1-103 Lakshminagar village of Devarapalli mandal in East Godavari District, under survey No: 48-6, SRO, Kovvur in East Godavari District. Boundaries are. Boundaries are. North : FT 68.6 Width Of 4 Yds Road South : Ft 64.0 Site Of Penjarla Satyavathi & Vallabesi Bhavani East : Ft 54.6 Site Of Penjarla Satyavathi & Vallabesi Bhavani West : Ft 57.0 Site Of Chintalapudi Annamavaram.	13-07-2026	31-12-2025	Rs.10,08,279 (06/07/2026)
3	MAA METRO SHOE MART / UGKURMS00000025 957	All the Open Plot No. (28), admeasuring (30' 0" x 40' 0" or 123.33) square yards being part of the land comprised in Survey No's : 836 of Nandikotkur Village Accounts & Nandikotkur Mandal, Nandyal District, Andhra Pradesh. As Bounded By: North : 33' Ft Wide Road, South : Lad of Kondalaih, East : Plot No: 29, West : Plot No: 27.	13-07-2026	01-09-2025	Rs.8,62,291 (06/07/2026)
4	NAGARAJU DAIRY FARM / UG-GNTMS0000062610	The Schedule Property Cover Undfr Regd Gift Deed Date 30.04.2024 With Document No-23944 Of 2024, Registered Narasaraopet Sro, Guntur Dist, Guntur Sub Registration Mangalagiri Mandalam, Kaza Village And Grama Panchayathi The Property Admeasuring An Extent Of 96.8 Sq.Yds Bearing House No-2-64, Assessment No-40, Comprised In Survey No 343-1, Situated In Kaza Village Within The Sub Registration District Narasaraopet (R.O) Bounded By: North :Property Of Meda Venkatarao South :Panchayat Road East :Property Of Chit-tipothula Prakasarao West :Panchayat Road	13-07-2026	01-09-2025	Rs.8,69,990 (06/07/2026)
5	NANDINI LADIES TAILORS / UGKURMS000000048 595	As per Sale Deed Doc no: 27613/2024 Survey No 652, Near Door No-2-22, Total area 120 Sq Yards or 1080 sq feets Open land situated at Karavadi Village, Ongole Mandal, Prakasam District. Bounded By North :Kotu Srikanth Property And Joint Way Some Extent South : Busaparthi Vereiah To Curve South Panchayathi Road East :Nidamanni Lakshmi Narayana Property West :Tanikonda Sujatha Site	13-07-2026	01-09-2025	Rs.8,28,046 (06/07/2026)
6	RUCHI SWEET HOME / UGR- MDMS0000038506	An Vacant Site Near Door No. 9-95 Consisting Of 868.5 Sq Feet Or 96.8 Sq.Yards In Survey No: 2626, Vemagiri Village, Kadiyam Mandal, East Godavari District, Andhra Pradesh Bounded By: 96.8 Soyards North : House Belongs To Srikappa Samson, South : Houses Belongs To Smt,Vegisti Kalapana And Sri Bandi Lavaji. East: House Belongs To Smt.Nall Victoria And Smt.Pulapakura Pushpa Kumari. West: 31ft Panchayat Road Situated Kadiyam Sub Registrar, Kadiyam Mandalam, East Godavari, Andhra Pradesh.	13-07-2026	01/08/2025	Rs.13,55,929 (06/07/2026)
7	SAI PAPER PLATES / UGKKNMS000000039 803	Titled House.Door.No:15-97consistingof 102.561 Sq.Mtrs. Or 122.666sq. Yards Land Parcel No.325 In Survey No: 110/1, Kasimkota Village,Kasimkota Mandal, Anakapalli Dist, Andhrapradesh. Bounded By: 122.666sq.Yds Plinth Area 375 Sq.Feet House Aged 50 Years North : Commonway, South : Site Belongs To Venkatesh, East: Common Way To Some Extent And Vacant Site House Belongs To Smt Routhu Srinivasa Rao, West: House Belongs To Routhu Lovaraju Situated At Anakapalli, Subregistrar, Kasimkota Rural, Anakapalli Dist, Andhra Pradesh.	13-07-2026	02/07/2025	Rs.10,90,979 (06/07/2026)
8	T BHAGAVAN DAS DAIRY FARM / UGKURMS000000030 241	All the Open Plot No (26&26A), admeasuring 117.22 square yards, being part of a land comprised in Survey No's : 1221, of Laxminagar Village Accounts & Gran Panchayat, Kalur Mandal, Kumool District, Andhra Pradesh Bounded By North :Plot No: 27, South : Plot No: 25, East: Deva raj road, West : 20' 0" Wide Road.	13-07-2026	02/07/2025	Rs.7,75,682 (06/07/2026)
9	TEA TIME / UGR- MDMS0000051718	An extent of 69.70 sq. yards i.e., 58.27 sq. mtrs with North facing RCC Building situated at Door No: 1-24, Murari village of Gandepalli mandal in Kakinada District, under Survey No: 553/1A, SRO, Rajagaram in East Godavari District. Boundaries are. North : 18-0FT-Panchayat Street, South : 18-0FT- Site belongs to Kadhe Ganga Raju, East: 35-6FT-House of Gumpaa Appayya, West : 34-1FT-Part of House in this schedule property.	13-07-2026	01/08/2025	Rs.13,99,585 (06/07/2026)
10	VEERABHADRA SEA FOODS / UGB-HIMS0000030912	An extent 79.5 Sq.Yds or 66.46 Sq.mts RCC house with door no 16-5-466, Assessment no 1077012383 is situated in Re-RS No. 4822, old ward 26, present ward no 13, Y S R Nagar NarasapuramNarasapuram Mandal area Narasapuram mandal Narasapuram SRO, West Godavari District. Bounded By: North : Road, South : Vidhyala Rajeswari House, East : Mad. Gracy Begum House, West : Gogulamanda Rojarani house.	13-07-2026	02-07-2025	Rs.12,71,821 (06/07/2026)
11	SANJANA DEVI NURSERY AND GARDENS / UGR- MDMS0000075409	An extent of 243.00 Sq.Yds. with 203.17 Sq.Mtrs.. with North RCC Building situated at Door No: 11-178/1 Kadiyapalunka village of Kadiyam mandal in East Godavari District, under survey No: 327 SRO, Kadiyam in East Godavari District. Boundaries: North : Panchayat Road, South : Site and Titled House belongs to Vasamsetti Narayanna, East : Site and Titled House belongs to Sri Munganda Venkatesulu, West : RCC Building belongs to Sri Paluri Ammiraju.	20-07-2026	01/01/2026	Rs.22,76,333 (16/07/2026)

The above Borrower(s) and for their Guarantor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The borrower's attention is invited to provisions of Sub-section(9) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Date: 08.08.2026 **SD/- Authorized Officer**

Place: ANDHRA PRADESH **Prudent ARC Limited**



FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR GVK COAL (TOKISUD) COMPANY PRIVATE LIMITED (IN CIRP) (COAL MINING)

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	GVK COAL (TOKISUD) COMPANY PRIVATE LIMITED CIN: U1011TG2005PTC047275
2. Address of the registered office	156-159, Paigah House, Sardar Patel Road, Secunderabad, Hyderabad, Telangana, India, 500003.
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Not Applicable as there is no immovable property with the Corporate Debtor
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in the last financial year	There is no business operation in last 5 years.
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at	The required details can be obtained by sending an Email at: cirp.gvktokisud@gmail.com after submitting the confidentiality undertaking.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility for resolution applicants under section 25(2)(h) of the Code and can be obtained by sending an Email at: cirp.gvktokisud@gmail.com
10. Last date for receipt of expression of interest	24.08.2026
11. Date of issue of provisional list of prospective resolution applicants	28.08.2026
12. Last date for submission of objections to provisional list	02.09.2026
13. Date of issue of final list of prospective resolution applicants	07.09.2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	10.09.2026
15. Last date for submission of resolution plans	12.10.2026
16. Process email id to submit Expression of Interest	cirp.gvktokisud@gmail.com
17. Details of the corporate debtor's registration status as MSME	NOT REGISTERED

Dhaval Jitendrakumar Mistry, Resolution Professional of GVK Coal (Tokisud) Company Private Limited (in CIRP) Regn No.: IBB/IIPA-001/IP-P-01853/2019 - 2020/12849 AFA valid till 30-Jun-27 Email - cadhavalmistry@yahoo.com

Date: 08.08.2026 Place: Ahmedabad

Reg. Add: 9-B, Vardan Complex, Near Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat, 380009



UGRO CAPITAL LIMITED

B-17, Fourth Floor, Art Guild House, Phoenix Market City, Kuria (West), Mumbai- 400070

POSSESSION NOTICE APPENDIX IV (SEE RULE 8(1)) (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorized Officer of UGRO Capital Limited, having its registered office at B-17, Fourth Floor, Art Guild House, Phoenix Market City, Kuria (West), Mumbai- 400070 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice to repay the amount mentioned in the notice together with interest thereon, within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said rules of the Security Interest (Enforcement) Rules 2002, on the day, month and year mentioned below.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **UGRO Capital Limited** for the amount mentioned in the notice together with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Borrower Details	Demand Notice Date and Amount	Mortgaged Property	Possession Date
1	1) SWARNA AGRO	Demand Notice dated 07/05/2026 for an amount of Rs.75,12,576.00/- (Rupees Seventy-Five Lakh Twelve Thousand Five Hundred Seventy-Six Only) As on 06/05/2026	All that the Flat No. 101, in First floor, of "Swarna Kuteer", with super built up area 1446 Square Feets including common areas and one car parking, along with undivided share of land admeasuring 25 Square Yards, out of 238 Square Yards, on Plot No. P-66, in Sy.Nos. 254 & 256, Situated at Manchirevula Village, under Narsingi Municipality, Gandipet Mandal, Rangareddy District, Telangana.	04-08-2026
2	2) VENKATESWARA RAO KOSARAJU			
3	3) NISHOAK KOSARAJU			
4	4) SWARNA DEVI KOSARAJU			
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